

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 1/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018**

Name of the Company: Maheshwari Logistic Ltd.
V/s.
Vimal Coal Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1	Dr. CS Shilpi Thapper	Practising PCS	M/s Maheshwari Logistics Ltd. Operational creditor.	<i>Shilpi Thapper</i>
2.				

ORDER

Learned PCS Ms. Shilpi Thapper present for Operational Creditor/Petitioner. None present for Respondent.

Proof of service of copy of petition on Respondent filed.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 18.01.2018 for objection of Respondent, if any, and for hearing before admission.

Manorama Kumari
MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 08th day of January, 2018.

Bikki Raveendra Babu
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL